

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA No. 350/2018 in OA 234/2016

Dated Tuesday, the 30th day of April, 2019

PRESENT

**Hon'ble Mr. P. Madhavan, Judicial Member
&
Hon'ble Mr. T. Jacob, Administrative Member**

1. S. Viswanathan
2. A. Md. Fazlullah
3. T. Rangaraj
4. K. Sathianarayanan
5. B. Natarajan
6. A. Kumaravelu
7. P. Muthu
8. P. Thamilmani
9. N. Rajagopalan
10. R.G. Rajendra Singh
11. S.K. Arunagiri

... Applicants

By Advocate M/s R. Malaichamy

Vs

1. Union of India
Rep. By the Director General
ESI Corporation Head Quarters Office
Panchadeep Bhavan, C.I.G. Marg
New Delhi – 110 002.

2. The Regional Director
Regional Office (TN)
ESI Corporation
No. 143, Sterling Road
Nungambakkam, Chennai -600 034. ... Respondents

By Advocate Mr. C.V. Ramachandra Murthy

ORAL ORDER**(Order: Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

This MA is filed to direct the respondents to execute the order passed by this Tribunal in OA 234/2016 dated 09.02.2016.

2. When the matter is taken up for hearing, MA applicants submit that the respondents have complied with the order passed by this Tribunal and the MA has become infructuous.
3. In view of the above, MA is dismissed as infructuous.

(T. JACOB)
Member (A)

AS

30.04.2019

(P. MADHAVAN)
Member (J)